

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 123**  
**Appeal No.- 535/252/ND/2019**

**IN THE MATTER OF:**

SEBRO Holdings Ltd. ... Appellant

Vs

ROC ... Respondent

**Order under Section 252.**

**Order delivered on 02.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

|                   |  |
|-------------------|--|
| For the Appellant | : Ms. Bhanumathi, Adv.   |
| For the ROC       | : Ms. Sweety Kumar, AROC   |
| For the IT Dept.  | : Mr. Kunal Sharma, Standing Counsel<br>Ms. Zehra Khan, Standing Counsel<br>Ms. Shreya Choudhary, Adv. |

**ORDER**

Learned AROC seeks and is granted two weeks time to file reply, with copy in advance to the other side. Learned Counsel for Income Tax Department states that they have filed reply.

List for hearing on 07.04.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**